

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 239/MP/2015**

- Subject : Petition under Regulation 21 "Power to Remove Difficulties" of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 in the matter of exorbitant hike of Point of Connection (POC) Charges of Assam following implementation of the recent amendment vide the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Third Amendment) Regulations, 2015.
- Date of hearing : 19.11.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioners : Assam Power Distribution Company Limited (APDCL)  
Assam Electricity Grid Corporation Limited (AEGCL)
- Respondent : Power Grid Corporation of India Limited
- Parties present : Shri M.K. Adhikary, APDCL  
Shri K. Goswami, APDCL  
Shri N. Deo, APDCL  
Shri N.K. Jain, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed seeking examination and review of the factors of abnormal hike in PoC bills of Assam pursuant to implementation of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2015 and take remedial measures for removal of such abnormal increase to enable the petitioner to fulfill its mandate to supply power at affordable cost in terms of Section 61 of the Electricity Act, 2003. He further submitted that there is an increase of 62.94% in the monthly bills of Assam although the increase in approved withdrawal is only 12.30%. The representative of the petitioner submitted that the matter was discussed in 15<sup>th</sup> TCC and 15<sup>th</sup> NERPC meetings held on 20.8.2015 and 21.8.2015 respectively and Chairperson CEA in the said meetings advised the aggrieved party to approach the Commission.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notices to the respondents.
3. The Commission directed the petitioner to serve copy of the petition on the respondents by 4.12.2015. The respondents were directed to file their replies, on affidavit, by 31.12.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 22.1.2016.
4. The Commission directed the staff of the Commission to convene a meeting with the petitioner within one month to discuss the issues and submit a report within fifteen days thereafter. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.
5. The petition shall be listed for hearing on 18.2.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**